

17.  
22-10-2003  
MA 2234/2003  
OA 556/2003

Present :- Sh. M.K.Bhardwai, proxy for Sh. A.K.Bhardwai, for the applicants in MA (original respondents).  
None for the respondent in MA (original applicant).

Heard the proxy counsel for the applicants in MA.

2. It is seen that the order of this Tribunal ~~which~~ was passed in OA 556/2003 on 12-3-2003 giving the respondents two months' time from the date of receipt of that order to comply with the said order. It is, however, observed that over four months have passed and the order of the Tribunal is yet to be complied with by the respondents.

3. Proxy counsel for the applicants in MA has, however, submitted that as about four channels/units of the respondents are involved in the matter of compliance of the order of this Tribunal, it has taken considerable time on the part of the respondents to have taken necessary steps to implement the orders of this Tribunal. The exercise<sup>(in OA NO 556/2003)</sup> on the part of the respondents for completing the implementation<sup>s</sup> of the orders is still incomplete. That being the case,

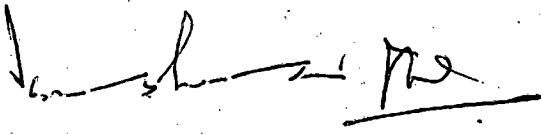
4. Counsel for the applicants in MA has submitted that the respondents' prayer for allowing them another four months' time to implement the orders of the Tribunal in the said OA may be allowed.

(2)

5. I have considered the prayer of the applicants in MA and, considering the fact that already over four months have elapsed since the period of two months, which was given to the respondents to comply with the orders, ~~the respondents are hereby given only~~ two months' time from the date of receipt of a copy of this order to comply with the orders as given in OA 556/2003.

6. As the matter has already been very badly delayed by the original respondents, the need to serve notice on the opposite party (applicant in OA) is being dispensed with.

7. With these observations, MA stands disposed of.

  
(SARWESHWAR JHA)  
ADMINISTRATIVE MEMBER